

IN THE CUSTOMS, EXCISE & SERVICE TAX
APPELLATE TRIBUNAL
SOUTH ZONAL BENCH AT CHENNAI

ST/40574 & 40774/2018

(Arising out of Order-in-Original No. 34 & 35/2016 dated 31.05.2016 passed by the Commissioner of Service Tax, ST-Commissionerate-I, Chennai).

M/s. Firm Foundations and Housing Pvt. Ltd. Appellant

Vs.

CGST & CCE (Chennai North) Respondent

Appearance

None
for the Appellant

Shri K. P. Muralidharan, AC (AR)
for the Respondent.

CORAM

Hon'ble Shri Madhu Mohan Damodhar, Member (Technical)
Hon'ble Shri P. Dinesha, Member (Judicial)

Date of Hearing/Decision: **607.2018**

FINAL ORDER No. **41974-41975/2018**

Per: Bench

Both the appeals came up for hearing as per the published list. Today when the matter came up for hearing, none present for the appellant, even after them having taken early hearing on 08.06.2018 for today and having been specifically informed on

that date no notice would be issued. Hence, it is inferred that appellants are not interested to pursue the appeals.

2. It may be mentioned that as per the maxim VIGILANTIBUS ET NON DORMIENTIBUS JURA SUBVENIUNT, law helps those who are vigilant and not those who go to sleep.

3. In view of the above, both the appeals are dismissed for non-prosecution.

(Order dictated and pronounced in the open court)

(P. DINESHA)
MEMBER (JUDICIAL)

(MADHU MOHAN DAMODHAR)
MEMBER (TECHNICAL)

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